THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Have you got anything to say to that?

SHRI N. KANUNGO: All I can say is that the Committee can employ, if they find the Secretariat of the Parliament incompetent they can certainly have their own staff, recruit the required staff. They can have their own economists, accountants. ever they like subject to the approval of Government. But from my personal experience I have found-by working in some committees—that the Secretariat of the Parliament is as good as, if not better than, that of the House of Commons.

SHRI S. N. MISHRA: Sir, here I raise only one point, because I am very much worried on this account. My point is that this Committee should not have an independent body of consultants, but the public undertakings themselves should have a competent organisation of that kind. It should be a collective body or a creature of the public undertakings. This is what

SHRI N. KANUNGO: The hon.

Member can direct the Government to
do so or not to do so.

Shri SUDHIR GHOSH: One little clarification, if I may ask. At the end of his speech the hon Minister said that parliamentary accountability was the Committee's business, but whether the undertakings were efficiently run or inefficiently run was not so much the Committee's business

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): That also. It is very clear.

SHRI SUDHIR GHOSH: But the hon. Minister does not mean that, does he?

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): The question is:

"That this House concurs in the recommendation of the Lok Sabhs that the Rajya Sabha do agree to nominate five members from the Rajya Sabha to associate with the Committee on Public Undertakings."

The motion was adopted.

THE SLUM AREAS (IMPROVEMENT AND CLEARANCE) AMENDMENT BILL, 1963

THE DEPUTY MINISTER IN THI MINISTRY OF WORKS, HOUSING AND REHABILITATION (SHRI P. S NASKAR): Sir, I beg to move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses of the Bill to amend the Slum Area. (Improvement and Clearance) Act 1956, and resolves that the follow ing members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

- 1. Mirza Ahmed Ali
- 2. Shri Dharam Prakash
- 3. Kakasaheb Kalelkar
- 4. Shri P. L. Kureel Urf Tali
- 5. Shri N. Sri Rama Reddy
- 6. Shri Santokh Singh
- 7. Kumari Shanta Vasisht and
- 8. Shrimati Tara R. Sathe."

Sir, in moving this Bill I want to make some observations. This is at amending Bill, and the original Bill first introduced in this hon. House was passed by the Houses of Parlia ment in 1956, and that original Ac is applicable to all the Union Terri tories except to the Andaman and Nicobar Islands, and other small is lands. But so far it has been extend ed only to Delhi and Tripura. Six after working, that Act as passed by Parliament, the competent authorit; has found some difficulties in th practical working of the scheme, and to remove those difficulties, Sir, thi amending Bill has been brought for ward.

will agree with me that the most important things in one's life are food, clothing and shelter. Something tangible has been done in the matter of food and clothing, but I am really very sorry that not much has been done in the public sector or in the private sector in the matter of shelter, that is, in the matter of housing. There were a few housing schemes undertaken by the Government of India with the assistance given in the three Five Year Plans. We estimated that if the public sector was to undertake 50 per cent. of the requirements of housing in the country, the public sector required more than Rs. 2,000 crores. But unfortunately, Sir, all that money could not be provided so far. So far, in the three Plans Government have provided a little over Rs. 950 crores. Gradually, Sir, the priority for housing has been decreased because there are other development schemes undertaken by Government. As it happened in the first Plan, 16 per cent. of the total outlay in the Plan was given to housing. In the Second Plan it came down to 8 per cent, and in the current Plan, the Third Five Year Plan. it has come down to 7 per cent.

Sir, according to the Government's scheme, whatever money is available under the Plan for the various social housing schemes, that they should spend, the Government attach special importance to the slum clearance scheme in the country. Sir, for that purpose an Act was passed, so far as Delhi and the Union Territories are concerned, in 1956. The Government have also asked the State Governments to enact similar measures and nine out of the fifteer States so far have done that.

Sir, the hon House very well knows how people in big cities live; it is really a shame for our country. Not only in our country. I have been to Europe and I have been to other continents also and I have seen what

these industrial areas mean. Unless a city, to start with, is developed in a planned manner it is every man for himself and the devil takes the hindmost.

Sir, people come to the towns for better employment. And not only in our country but in almost all industrial countries except a few who have got their own way of putting up industries, the industrialists in the private sector do not care much for the housing of their workers. country so far was not an exception to this rule. If you go to Bombay, if you go to Kanpur, if you go to Calcutta and, nearer home, if you go to old Delhi, you will see for yourself that people are huddled in slums along with their animals, sometimes It is really shameful with horses. for any independent country, especially for a welfare State, that our cities should be so.

As far as the slum clearance scheme is concerned, the Government from the very inception of scheme in 1956 till the 30th June, 1963 about 94,400 units sanctioned actual cost of which would Rs. 25.40 crores. And as far as this for Delhi alone Bill is concerned, about 43 schemes have been sanctioned comprising about 29,000 housing units and an expenditure of Rs. 6.36 crores. It includes expenditure on acquisition and development of land also.

Sir, let me come back to Delhi. What happened in Delhi? When this Act was enacted, certain difficulties came up in its working. In the Statement of Objects and Reasons of the amending Bill we have given the main features. But I just wanted to say one word about that. The main feature of this amending Bill is this.

Recently there was a lot of unauthorised building activity going on in the slum areas which had to be prohibited. That is why some provi[Shri P. S. Naskar.]

sion has to be made in the amending Bill. At the same time, the competent authority will have the power to redevelop a clearance area before this work is commended owner, if it is necessary in the public interest to do so. This power has been given in the amending Bill. This amending Bill, as you will see, is a humanitarian Bill. The slum dwellers, who deserve the sympathy every one of us in this House, will get relief. They work very hard. They work day and night and owners of slums ask them to vacate their slums as they like. An amending provision has been brought forward to make it obligatory on owners of the slums, who take up improvement or re-development work of their property, to restore possession of the premises to the previous tenants in the improved or re-erected buildings at a concessional rent, and also no proceedings for the eviction of tenants in the slum areas will be taken without the prior permission of the competent authority. from this. there are some minor amendments that are proposed.

Sir. looking at the past debate, I find that this House gave all support to the original Bill and, before it was passed, I do not think there was even a division. Sir, I do not want to say much since this Bill will go to the Select Committee and the honourable House will have a chance, through the Select Committee, to look into the details of the Bill. But before closing my speech, I would only request the honourable House to give its whole-hearted support to the Bill.

Sir, we are doing as much as possible within the funds available to clear this slur on our city life, to help the people, I mean the weaker section of the population. I come from a congested slum area, called Calcutta. I know what a slum is. Not much could be done by the Government unless there is a proper legislation. Sir, there were quite a num-

ber of loopholes—I am not talking of this particular Act—and the owners of slums took advantage of these loopholes. I am quite sure with this amending Bill, whatever little practical difficulties have been found out will be cured.

With these words, Sir, I move the motion.

The question was proposed.

PROF. A. R. WADIA (Nominated): Mr. Vice-Chairman, Sir, I rise to support the Bill very cordially. are few problems which face us so badly as the problem of housing. The existence of slums would not be a credit to any country, least of all to a country which is supposed to be socialistic. Unfortunately, slums are a very old inheritance of India. It is a huge problem. Frankly speaking, it would be difficult to say whether there is a single village in India which is not a slum. There is hardly any industrial city or any small city in India which has not got certain portions which are worthy of being called slums. It is to the interest αf humanity and the establishment the good name of our country to clear up these slums.

This Act refers only to the Union Territory. But it can serve as a model Act for the other States to take up and try to remove the problem of slums. Now, Sir, in dealing with the slums there are two difficulties, or two aspects which we have to face. It is a very great temptation for municipal authority or a State authority to say that this area or slum area should be immediately cleared up. Notices are issued. People are driven out of their own homes whether they are willing to do so or not. Unfortunately, if these people are forced out under compulsion, one area may be cleared up, but other slum areas are sure to arise. that is a very great problem which we should avoid. To do so we should have a little long-range planning and my particular feeling is that if a

slum area has to be cleared up, alternative arrangements should be provided first. Now, I know that this means time and this also means money but it pays in the long run to have this long-term arrangement so that people are not forced out of one slum area to constitute another slum area. They must be provided with adequate houses.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Professor, you may continue after lunch. The House stands adjourned till 2.30 P.M.

> The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half past two of the clock. THE Vice-Chairman (Shri M. P. Bhar-GAVA) in the Chair.

PROF. A. R. WADIA: Mr. Vice-Chairman, there are two features in this Bill which particularly appeal to and I congratulate the Minister having thought of them. The first is that before anyone is permitted to take out proceedings for eviction against any tenant, before the judgment is given by the officer concerned or the competent authority, the competent authority shall take into account whether alternative accommodation within the means of the tenant would be available to him if he were evicted. I think it is a very, very wise and protective provision because sometimes under the pretence of improving the property, the landlord wants to evict the tenants. The second provision that particularly appeals to me is to be found in clause 12. It is a very common thing for a landlord to pretend that he wants to occupy the building for his own purpose or that the building is weak and he wants to pull it down and therefore he wants the tenants to be evicted. In this case also, provision is made that permission may be given for repairing a portion of the building and it may be necessary for the tenant to vacate that porof the building or it may be necessary for the whole building to be pulled down and a new one to be constructed in which case the tenants also naturally have to move out; the provision is made here, and a very wise one. that such tenants will have the right to demand that after the building has been repaired or the whole building has been reconstructed, they will have the priority of getting some sort of accommodation in the building, of course on payment of a reasonable rent as will be fixed by the competent authority. I think both these provisions will go very far to soften the difficulties experienced by evicted tenants.

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In this connection I would like to emphasise the importance of proper planning and sticking to it. happens sometimes is that very wise plans are laid out but owing to pressure of friends or relatives. exception is made, some odd house in some odd corner is allowed to be put up or a man may take it into his head to start building without proper authority and then the municipal authority goes not have the courage to pull it gown but is content with a small nominal fine. All these things will have to be prevented if proper planning is to be effected.

Further, in view of the extreme scarcity of housing in our country at the present moment, special encouragement should be given to people who want to build houses or flats, one of which at least would be occupied by him or full encouragement should be the co-operative given to housing societies to build flats on ownership basis. I think this plan has succeeded on the whole very well in the city of Bombay. There have been, of course, some scandals connected with it. Unfortunately in our country you will always find speculators who will take advantage of the needs of the people but there is no doubt that on principle, this co-operative housing society very, very sound and it does encourage

[Prof. A. R. Wadia.] people to go in for them even if they are of moderate means? But in order to encourage them to do so, some concessions may have to be given, for example, a lower municipal taxation for some years and facility in getting materials for building which is also very difficult at the present moment. People are willing to build but they may that they cannot get cement or iron. In that connection special methods of building might be thought of. It is very necessary to carry on a good deal of research in house-building, to minimise the use of cement or the use of iron and it should be possible to build such buildings and that will go very far to solve the housing problem.

Lastly I would like to emphasise that if the efforts of the Government are going to succeed in this case, people will have to be educated as to how to live. It is a very tragic fact that our people turn even good buildings into slums very quickly. I can mention an example of that from my own city of Bombay which is supposed to be very advanced—in some respects it is perhaps-but the fact remains that some years ago, when the municipal chawls were built for the labourers, for a long time labourers were unwilling to enter these chawls partly because they felt that they would be too directly under the eye of the employers. But after some time, when this fear was got over and they were persuaded to occupy these buildings, very soon these chawls have been practically converted slums. It means that the labourers did not know how to use these buildings. A similar experience is to be found in connection with the labourers' quarters built by the employers themselves. I have myself seen the labourers' quarters. They are small enough, hardly enough to accommodate a big family, but even if there is a little verandah, that verandah is covered with zinc sheets and let out to somebody else and that adds to the congestion, adds to the darkness of the

rooms, prevents proper ventilation and as a result of it, even good buildings are turned into slums. It seems to me that when the Government undertakes to spend vast amounts of money on building houses for the convenience of the labourers or the lower income groups, it might be worth while appoint inspectors and the duty of these inspectors will be to educate the tenants as to how to use them and it they are found misusing the latrines or the bath-rooms or the public staircases or even their own rooms, it should be the duty of the inspectors to put some pressure on them to mend their ways into living in a more sanitary fashion. Unless this is done, the risk is that after spending a lot money in destroying old slum areas, we shall be creating new slums. If these dangers are kept in mind in working out this Act, I am perfectly certain that this Act will go very far in solving our housing problem and I congratulate the Ministry concerned in this connection. Thank you.

SHRI J. S. PILLAI (Madras): Sir, I heartily support this Bill which is indeed a very important one. It is important because it seeks to provide housing accommodation to the people and also to clear these slums we have. At present most of these slums are occupied by Harijans backward communities. The other day the hon. Minister while defining a backward community said that backward communities are those that are economically backward. Most occupied by either these slums are Harijans or backward community people. These people are not themselves in a position to improve those slums. So it is the duty of the Government to improve those areas. This work should not be left to the State Governments alone, because the State Governments with their meagre finances are not in a position to cope with this big problem. The Minister, while introducing this Bill and moving for its consideration, said that a lumpsum amount has been given to the various States. He not give us the break-up of this sum

and I hope that in his reply he will give us this breakup and tell us the amount given to each of the States.

Mr. Vice-Chairman, this Bill is very narrow in its scope because it will only improve the city of Delhi and the slum areas in the territories administered by the Centre. If you take the city of Madras, for instance, when the late Shri Satyamurti was Mayor of Madras, he had drawn up a scheme for the improvement of the city and even a survey was But owing to lack of finance they were not able to cope with the work. The problem in Madras is that most of the slums in the city of Madras are owned by private persons. That to say, the land on which the slums have risen are owned by private persons, and as far as the Corporation of Madras is concerned, they are not able to spend any money for improving these slums. Therefore, these slums are in a very bad condition. It should be remembered that the people living in these slums are poor Harijans or backward communities. They came to live there from times immemorial for some hundreds of years or so. At that time these areas were in a very backward state. When these people came and lived there, the place im-Now the owners of these proved. areas want these people to vacate that land and the owners want to sell off their land. So, at least the Government should buy this land and give it to the very people living there either gratis or for a very small sum of money. This is very important. The Minister, while moving motion, told us that these slums are not fit even for animals. They are fit only for being sties where pigs can roll. And so, cheap amenities such as lighting, provision for latrines, drinking water and so on, should be provided in these areas.

Another thing I would like to suggest is this. I know of a place where some Harijans bought a puramboke land with the permission of the Government and they wanted to have a housing site there. After the site

had been improved, the Government now have levied an improvement tax or a betterment tax of Rs. 75,000. do not know why the Government have not realised that these people are not in a position to give Rs. 75,000 for puramboke land. The Government should themselves improve these areas and encourage the people to houses of their own. In some States, the State Governments simply build three-storeyed and four-storeyed buildings and then ask the people to live there as tenants. They will always be tenants and they will never become owners. The Government take steps to see that in course time these people become the owners of the houses they live in. This is a very important point. The Government, I hope, will take up the land and after surveying it, split it up into plots and after providing civic amenities in these areas, allot these sites to the people and give them money also so that they can build their houses, and in course of time the Government can recover this amount from these people. Thus these people will become the owners of the houses in which they live. Only then will they be able to teach these people to live in a thrifty manner. After attaining freedom each man wants to have a house of his own.

Next I would like to refer to the point mentioned by Prof. Wadia. My hon, friend said that we should educate the people. That means that the people should have civic sense. This is very important. Unless they have civic sense, however grand the building may be, they will make it a slum. Therefore, we should educate people and develop in them this civic sense, so that they may know where to spit, what places should be used for latrines and other such things. That is to say, their civic sense should be improved. I am not going to make any more suggestions.

I will only repeat once again that in the city of Madras the slums are owned, I mean the land on which these slums have risen, they are owned [Shri J. S. Pillai.] by private persons and they are called "gardens", "Mackay's Garden", "Mohammadan Garden" and so on. In olden days they were gardens, but in these days they are slums. The Government should buy these lands and then give it to the people either free or for a very small sum. I am not giving any more suggestions. I only say that this is a very important Bill and I heartly support it.

श्री विमलकुमार मन्नालालजी चौरिड़्या (मध्य प्रदेश) : उपसभाध्यक्ष महोदय, जो गन्दी बस्तियों को हटाने के बारे में माननीय मंत्री जी ने बिल प्रस्तुत किया, उस बिल की ग्रच्छाई ग्रौर बुराई के बारे में दो मत नहीं हो सकते । सब यही कहेंगे कि हमारे यहां की जो गन्दी बस्तियां हैं वे हटायी जानी चाहियें।

ग्रब प्रश्न यह है कि हम इस कानून के द्वारा क्युरेटिव मेजर्स के हिसाब से काम करना चाहते हैं ग्रौर सन् १६५६ में हमने यह कान्न बनाया ग्रौर उसके पहले भी हमारे इम्प्रवमेंट टस्ट वगैरह सभी थे, लेकिन ज्यों ज्यों इलाज करते गये, त्यों त्यों मर्ज बढता गया । हमारे यहां की गन्दी बस्तियां कम होने के बजाय बढ़ती गई ग्रौर बढ़ रही हैं ग्रौर इस बढ़ने को रोका जा नहीं सकता क्योंकि यह स्लम क्लियरेंस कानून किसी बाहर से ग्राने वाले को रोक नहीं सकता । वे कहीं भी अपनी झोंपड़ियां खड़ी कर सकते हैं ग्रौर उसके बाद फिर चाहे ग्राप उनको निकालें ग्रौर ये सारी बातें कर सकते हैं। तो ऐसी स्थिति में हम यह जो भी कानुन बना रहे हैं, यह क्यरेटिव हो सकता है, मगर जब तक हम प्रिवेंटिव मेज़र न लें तब तक क्यूरेटिव । धार पर कोई मेज़र लेकर हम इस बीमारी का इलाज कर सकते हैं, यह मुझे संभव लगता नहीं। ग्रभी तक का यह अनुभव है कि हमारे इतना करने के बाद भी ग्राज हमारे यहां पर लगभग ७३ हजार ऐसे मकानात हैं जो कि स्लामर की परिभाषा में ग्रा सकते हैं।

ऐसी स्थिति में मैं यह निवेदन करूंगा कि केवल हम इस तरह का एकतरफा विचार करके, स्लम क्लियरेंस एक्ट बना करके श्रौर उनको वहां से निकाल कर के या उनको निकाल करके वहीं दूसरी जगह उनकी बस्ती बना करके एक समस्या को हल नहीं कर सकते हैं। वैसे शब्दों में हम बहुत उदार हैं, उनसे बड़ी सिम्पैथी करते हैं, उनके प्रति बड़ा साफ्ट कार्नर है, मगर प्रैक्टिकली बस्तियों से रहने वालों को हटाने पर कितनी तकलीफ होती है यह वहां के रहने वाले जानते हैं ग्रौर उसकी अनुभृति आप और हम सभी अच्छी तरह से करते हैं। तो जब तक हम इसके लिये कोई ऐसा कदम न सोचें कि जिससे हमारे यहां की जो गन्दी बस्तियां बढ़ रही हैं उन पर भी प्रतिबन्ध लग सके ग्रौर जो पुरानी बस्तियां हैं उनको हम ठीक कर सकें ग्रौर उनके लिये ग्रावास की ग्रच्छी व्यवस्था कर सकें ग्रौर इन दोनों प्रश्नों पर गम्भीरता से विचार करके जब तक हम कोई कदम नहीं उठाते, यदि हम यह ग्रपेक्षा करे कि हमारे इस कान्न बनाने मात्र से हमारी गन्दी बस्तियां समाप्त हो जायेंगी भ्रौर हम बिल्कुल एकदम अच्छे मकान उनको दे देंगे ग्रीर सारी व्यवस्था ठीक हो जायेगी, ऐसा कुछ लगता नहीं ।

इस दृष्टि से मैं यह प्रार्थना करूंगा कि
जहां तक प्रिवेन्टिव मेजर का सवाल है,
ग्रभी थोड़े दिन पहले यहां पर जो कम्पनी
ला एडिमिनिस्ट्रेटर की रिपोर्ट ग्राई थी
उस रिपोर्ट में यह दिया गया था कि ग्रन्थ
प्रान्तों में नई कम्पनियों का रिजस्ट्रेशन प्रति
वर्ष कम होता जा रहा है । दिल्ली केवल
एक मात्र ऐसा स्थान है जहां कि प्रति वर्ष नई
नई कम्पनियों का रिजस्ट्रेशन ग्रधिक होता
जा रहा है । सत्ता का केन्द्रीयकरण धीर
धीरे यहां पर होने लगा है । बाहर से ग्राने
बाले भी यह जानते हैं कि यहां पर स्लम्स में
उनको नरक की यातनायें भोगनी पड़ेंगी,
रहने के लिये मकान नहीं मिलेगा, बड़ी

तकलीफ उठानी पड़ेगी, मगर फिर भी जिस जगह से वे स्राते हैं वहां पेट भरने की समस्या होती है। जहां वे रहते हैं, उनका पेट भरता नहीं है, इसलिये वे मजबूर हो कर ग्रपने छोटे छोटे गांवों ग्रौर नगरों को छोड़ कर यहां म्राते हैं या कानपुर, बम्बई, कलकत्ता म्रादि जो बड़े बड़े शहर हैं उनकी म्रोर म्राकर्षित होते हैं श्रौर हमारी श्रार्थिक व्यवस्था कुछ ऐसी चल रही है कि जिसके परिणामस्वरूप सारा केन्द्रीयकरण शहरों की तरफ होता जा रहा है। जब गांधी जी थे तक वह कहा करते थे, "Back to the villages" श्रौर इस प्रकार का नारा लगाया जाता था कि लोगों को गांवों में वापस जाना चाहिये श्रौर श्रपने गांवों में ही काम करना चाहिये लेकिन वह नारा उनके साथ ही चला गया या यह बात नारे के लिये अपने यहां मौजूद है और नारा जरूर लगा दिया जाता है, किन्तू कार्य रूप में हम देख रहे हैं कि ऐसा नहीं है भौर हमारे यहां की जो नीति है और उसमें जो डिफेक्ट्स हैं उसका परिणाम यह है कि लोग शहरों की तरफ अधिक आकर्षित होते जा रहे हैं। वे जानते हैं कि हमें कष्ट होने वाला है, रहने के लिये मकान नहीं मिलने वाला है, दूध मिलावट का मिलने वाला है, घी मिलावट का मिलने वाला है, मिर्ची और हल्दी भी मिलावट की मिलने वाली है, सब बुराइयों को वह जानते हैं मगर वे ग्रामों में भूखे रहना सहन नहीं कर सकते इसलिये वह ग्रच्छा घी, ग्रच्छा दूध, अच्छा मकान, अच्छी हवा, सबको छोड़ छोड़ कर शहरों की तरफ स्राकिषत होते हैं। इसलिये जब तक हम मूलभूत समस्या को हल नहीं करते तब तक यह कानून कुछ नहीं कर सकता है, ऐसा मुझे लगता है। इसलिये इस कानुन पर हो रही चर्चा के उपलक्ष में मैं यह निवेदन करूंगा कि इस दृष्टि से भी कुछ उपाय करना चाहिये, इस दुष्टि से भी शासन को कुछ विचार करना चाहिये जिससे कि लोगों का श्रिधिक श्राकर्षण शहरों की तरफ न रहें श्रीर गांवों में ही या छोटे-छोटे नगरों में ही या ग्रौर जो भी नई-नई बस्तियां हम बसाना

चाहते हैं वहां ही वे रहें। इस सम्बन्ध में एक मोटी सी बात मैं श्रापके सामने रखना चाहता हूं। उसके कई डिटेल्स हो सकते हैं लेकिन मैं एक साधारण सा सवाल ग्रापके सामने रखता हं ग्रीर वह यह है कि किसी भी उद्योग को प्रारम्भ करने के लिये सब से पहली चीज इलेक्ट्रिटी, पावर, होती है तो हम कुछ इसके लिये भिन्न भिन्न दरों को इस प्रकार रखें कि जो छोटे-छोटे क्षेत्रों में या जहा भी हम यहां से बस्तीं हटा कर बसाना चाहते हैं वहां वहां नई इंडस्ट्री खोलें उनके लिये बिजली की दर इस प्रकार से कम होगी और अमुक श्रमुक एरिया में वह इंडस्ट्री खोलेगा तो फिर उसके लिये इस दर पर बिजली दी जायेगी। इस तरह से दूसरे-दूसरे क्षेत्रों में भी नये नये उद्योगों को खोलने के लिये हम ग्राक्षण पैदा कर सकते हैं ग्रीर लोग उस तरफ ग्राकर्षित हो सकते हैं। यह मेरा एक मोटा सा सुझाव है, इसके उपर बहुत सारी डिटेल्स की बातें हो सकती हैं। तो गवर्नमेन्ट इस पर विचार करे । क्यूरेटिव मेजर्स के साथ साथ प्रिवेंटिव मेजर्स अपनायेंगे तो ठीक होगा नहीं तो इस समस्या को हम हल कर सकेंगे, ऐसा कुछ लगता नहीं है।

जहां तक इन गन्दी बस्तियों को हटाने के कानून का सवाल है, पहले भी इस सम्बन्ध में कानन था श्रीर श्रब उसमें श्रीर संशोधनों को लाना चाहते हैं श्रौर चाहते हैं कि जितनी गन्दी बस्तियां हैं उनको समाप्त किया जाये। स्रौर जो कोई मित्र राष्ट्रीयकरण के पक्ष में हैं वे केवल यही चाहते हैं कि यह सारा काम सरकार के माध्यम से ही हो, सरकार ही सारी जमीन वगैरह ले-ले कर और जहां, जहां जिसका मकान वगैरह हो उसको एक्वायर कर करा कर भ्रौर सारा काम कर करा कर मकान बना-बना कर लोगों को दे श्रीर कुछ यह लक्ष्य भी रखते हैं कि जितना हो सके उतना ही सरकार के माध्यम से किया जाये। सरकार

[श्री विमलक्षार मन्नालालजो चारडिया] के माध्यम से सारा हो इसमे मुझे कोई श्रापत्ति नही । ग्रगर इस तरह से सारी समस्या हल हो सके तो ग्रच्छा है ग्रौर यदि वह ग्रलादीन का चिराग रगड-रगड कर वह मारी बस्तियो को बदल देती है तो कुछ कहना नही है मगर मेरे विचार से वह सम्भव नही है। माननीय मत्री जी जब भाषण देंगे तो कहंगे कि इतने फड़स नहीं हैं। पैसे का जो प्राबल्म है वह सब जगह है। शासन के पास भी पैसा नहीं है ग्रौर व्यक्तियो के पास भी नही है लेकिन फिर भी हम दोनो सोर्सेज को एक साथ ले कर काम कर सकते है, यानी सरकारी माध्यम से ग्रौर प्राइवेट एजेंसी के माध्यम से नये-नये मकान बनवाने की योजना हमे करनी चाहिये। प्राइवेट एजेसीज के लिये कुछ ऐसा रख सकते है कि उनका इस पर जो रुपया खर्चा हो उस पर क्या इटरेस्ट मिले श्रीर इसके श्राधार पर दोनो एजेसीज को टैप करे श्रीर दोनो सोर्सेज का लाभ ले करके ग्रधिक से ग्रधिक ग्रच्छे-ग्रच्छे मकान बनवाये ग्रौर इन गन्दी बस्तियो को करके वहा-वहा नये-नये मकान बनवाने का प्रयत्न करे तो सम्भव है कि कुछ सफलता मिल सके। सिर्फ एक सोर्स से, सरकार के माध्यम के भरोसे ही रहे तो फिर मुझे कुछ शका होती है। मकान के लिये बजट मे काफी रुपया भी रखे तो भी अगर चीन का आक्रमण हो गया या कुछ हो गया तो फिर इसको सारा छोड कर उधर रुपया देना पडेगा। भीर हम सब भी यही कहते थे कि मकान वगैरह बनाना बन्द करो, हमारे लोग इतने वर्षो तक गन्दी बस्तियों में रहेतो कुछ दिन स्रौर रह लेगे मगर चीन का मुकाबला पहले करना है। ऐसी स्थिति मे मैं यह प्रार्थना करूगा कि म्राप सब लोगो की यह बडी इच्छा होगी कि केवल एक ही माध्यम से हम सारा कार्यक्रम पुरा करे लेकिन इसके ग्रलावा जो प्राइवेट सोर्स है, कैपिटल शाई होती जा रही है उसको भी हम निकलवाय उनको भी हम प्रेरित करे ग्रीर इस समस्या को हल करने में उनको भी सहायक बनाये तो ज्यादा ग्रच्छा होगा ।

ग्रब जहा तक इस कानुन की ग्रच्छाई ग्रौर ब्राई का सवाल है, मेरा सब से पहला निवेदन यह है कि पहले का कानुन ४० धाराम्रो का था श्रौर ग्रब जो यह सशोधन विधेयक है वह २० धारात्रों का है यानी पुराने कानन की कम से कम २० घाराश्रो मे इसके द्वारा परिवर्तन चाहते है। तो इतने व्यापक परिवर्तन करने की अपेक्षा यह अच्छा होता कि हम प्रारम्भ से ही, शुरू से ए से जेड तक सब ठीक-ठीक करके एक नया घाराग्रो को सशोधित कानुन ही प्रस्तुत कर देते । ४० धारात्रों के कानन में से २० धारात्रों में हम मशोबन कर रहे है भ्रौर इनमे कही सशोधन करना स्रावश्यक हो सकता है स्रीर कही स्रनावश्यक हो सकता है, स्रपना भ्रपना मत इस बारे मे हो सकता है, मगर यह अच्छा होता कि हम एक कसोलिडेटेड श्रौर ठीक-ठीक कानून बना कर यहा पेश करते।

इसके बारे मे मेरा दूसरा निवेदन यह है कि इसमे काम्पीटेंट ग्रथारिटी का बहुत जगह जिक स्राया है। काम्पीटेंट स्रथारिटी के बिना कोई काम चलने वाला नहीं है। यह बात भी जरूर है कि किसी काम के लिये कोई काम्पीटेंट ग्रथारिटी हो ग्रौर किसी काम के लिये कोई काम्पीटेट ग्रथ।रिटी हो ग्रौर मल विघान मे उसके लिये यह परिभाषा दी गई है कि गजट मे जो नोटीफाई कर दिया जाये कि ग्रमुक-ग्रमुक काम के लिये अमुक-अमुक अथारिटी है वह काम्पीटेंट अथारिटी है, लेकिन मेरी प्रार्थना यह है कि १६५६ से ले कर ग्रब तक के अनुभव के बाद आपने यह निर्धारित कर लिया होगा कि श्रम्क-श्रम्क काम के लिये, श्रमक-ग्रम्क क्षेत्रो के लिये, ग्रमुक-ग्रमुक धाराग्रो के लिये, ग्रमुक-ग्रमुक काम्पीटेंट ग्रथारिटी है, ऐसी स्थिति मे यदि हम इस कानून मे ही उसका उल्लेख कर देते कि यहा इस काम के लिये कारपोरेशन काम्पीटेंट भ्रथारिटी है

ग्रमक-ग्रमक काम के लिये फला-फला ही अधिकारी काम्पीटेट अधिकारी होगा. तो मच्छा होता । जिस स्रफसर को या जिसको भी जो इपटी देना चाहते है उसका उल्लेख क्यो नहीं करते, इसमें क्या ग्रापत्ति है ? इस बारे मे यदि कुछ साफ किया जाये तो ज्यादा ग्रच्छा होगा।

Slum Areas

(Improvement and

इसके अलावा, पुराने कानून के अल्लर्गत ग्रपील के बारे मे एक प्राविजन था ग्रौर उसमे अब हम प्रतिबन्ध लगा रहे है। यह चीज पूराने कानन की घारा १० की उपवारा (७) मे है स्रोर घारा १० की उपधारा (७) मे यह प्राविजो दे रखा है

"Provided that an owner who is aggrieved by a restriction or condition so imposed on the user of his land or by a subsequent refusal of the competent authority to cancel or modify any such restriction or condition may at any time appeal the Administrator and Administrator shall make such order in the matter as he thinks proper and his decision shail be final"

इसमे यह प्राववान किया हुम्रा है कि जा भी एग्रीव्ड हो वह जब चाहे तब ग्रपील कर सकता है। उसके लिये कोई समय नहीं है कि यह ३० दिन मे हो, ५० दिन मे हो, १ साल के ग्रन्दर हो या ४ साल के अन्दर हो । किसी तरह का प्रतिबन्ध इसमे नही लगा रखा है। तो यह कानुनी गलती थी ग्रौर यह कुछ न्यायसगत नही प्रतीत होता कि इसके लिये कोई समय न हो भीर कभी भी जा कर अपील कर दे। तो इस व्यवस्था को जहा तक परिवर्तित करने की बात है वह उचित थी मगर इसमे जो हम सशोधन कर रहे है, इसके लिये जो नया प्रावधान किया है उसमे लिखा है -

'Provided that an owner who is aggrieved by a restriction or condition so imposed on the user of his land or by a subsequent refusal of the competent authority to cancel

or modify any such restriction or condition may within such time as may be prescribed, appeal to the Administrator

इसमें भी 'as may be prescribed" है। तो इतने दिनों के ग्रनुभव के बाद भी ग्रापको यह मालम नही पडा कि ३० दिन ठीक रहेगा या ५० दिन ठीक रहेगा या ६० दिन ठीक रहेगा. यह बड़े माञ्चर्य की बात है। ग्राखिर हम कही न कही प्रेस्काइब करने वाले है ही, तो फिर क्या जरूरत है कि ग्रसग से गजट का नोटिफिकेशन देखा जाये कि इसके लिये अपील की इतनी मुहत रखी हैं। क्यो नही इसमे ही प्रोवाइड कर दे कि ३० रोज मे अपील हो सकेगी. ४० रोज मे अपील हो सकेगी या ६० रोज मे अपील हो सकेगी। Provide here that within sixty days from the date of the order or within fifty days or within forty-five days from the date of the order an appeal shall be prepared

जो कुछ भी जिस हिसाब से रखना ठाक समझते है उसका प्रतिबन्ध क्यो नहीं इसी मे डाल देते है ग्रीर इस तरह से वेग रखते है कि "Within such time as may be prescribed" and the prescription will be done through a gazette notification तो कानन के मन्तर्गत कार्यवाही करने वाले को १० जगह क्यों देखना पड़े कि इस सेक्शन के लिये ग्रम्क नोटिफिकेशन कब निकला और क्या निकला। तो इस तरह की जो व्यवस्था इसमे है वह कुछ ठीक नहीं लगती है। ग्राशा है कि सेलेक्ट कमेटी इसके बारे में भी कुछ विचार करेगी।

इसी तरह से धारा २० मे भी है कि "within such time as may be prescribed " इसके बारे मे पूरानी धारा मे भी यही व्यवस्था थो। में प्रार्थना करूगा कि इतने दिनो का जो भी हमारा भ्रमभव हो उसके श्राधार पर "प्रेस्काइज" कर देती भच्छा है।

[श्री विमलक्मार मन्नालालजी चौरड़िया:]

एक सबसे बड़ी ग्रापित मुझे खंड १६ में है जिसमें धारा ३७(ए) नया इन्ट्रोड्यूस किया है। उस धारा ३७(ए) को मैं सदन के सामने पढ़कर सुनाता हूं:

"Save as otherwise expressly provided in this Act, no civil court shall have jurisdiction in respect of any matter which the competent authority or any other person is empowered by or under this Act, to determine and no injunction shall be granted by any court or other authority in respect of any action taken or to be taken in pursuance of any power conferred by or under this Act."

तो हम इसके द्वारा जो सिविल कोर्ट का जु-रिसडिक्शन था उसको सीमित करते हैं, बंद करते हैं, प्रतिबन्ध लगाते हैं। एक भ्रोर तो हम कहते हैं कि हमारा यह बिल जनतन्त्र की नींव के लिये, न्याय के लिये बहुत जरूरी है भौर दूसरी स्रोर हम यह सिविल कोर्ट का जो ज्रिसडिक्शन है उस पर प्रतिबन्ध लगा कर कहते हैं कि कोर्ट में जाने की जरूरत नही, जो हुक्म हमारा हो गया है, एडिमिनिस्-ट्रेशन का हो गया है उसको मानना होगा । तो इसका मतलब यह है कि या तो हमारे मंत्रालय को यह शंका हो गई है, या उदाहरण वे पेश करेंगे कि सिविल कोर्ट में जाने से उनके साथ अन्याय हम्रा है, या सिविल कोर्ट वालों ने कानुन की तामील नहीं की, या सिविल कोर्ट वाले गैर-कानूनी काम करने के आदी हो गये हैं और हम उनसे मुक्ति कराना चाहते हैं। लेकिन ग्राप जो कानून बना रहे हैं उसी के अन्तर्गत वे अपना इन्टरप्रिटेशन करने वाले हैं, उसी कानून के ग्रन्तर्गत विचार करके सारा निर्णय देने वाले हैं श्रीर ऐसी स्थिति में ग्राप यह जो नया प्रतिबन्द लगाते हैं कि सिविल कोर्ट को कोई जुरिसडिक्शन नहीं होगा इसका क्या मतलब है, यह कुछ समझ में ग्राने सरीखी बात नहीं है। या तो हमारा विश्वास नही है सिविल कोर्ट में या

सिविल कोर्ट कानून का ठीक तरह से उल्था नहीं करता है, या सिविल कोर्ट हमारे कानून का बहुत ही उदारना से उपयोग करता है ग्रौर जितनी हम सख्ती चाहते हैं वह नहीं कर पाता, क्या बात है कुछ समझ में नहीं ग्राता ? ग्राशा है मंत्री महोदय इस पर या तो प्रकाश डालेंगे, नहीं तो सेलेक्ट कमेटी के सदस्यों से प्रार्थना है कि इस पर विचार करें। इस तरह की धारा को निकाल डालेंगे तो ठीक रहेगा।

ग्रंत में मेरा यही निवेदन है कि जो सुझाव मैंने दिये हैं उन पर विचार करें ग्रौर उनको कार्यान्वित कराने की दृष्टि से ग्रागे कार्यवाही होगी यही मेरी ग्राशा है।

श्री देवकीनन्दन नारायण (महाराष्ट्र) : ग्रादरणीय उपसभाध्यक्ष जी, जहां तक इस विधेयक का सम्बन्ध है इसमें दो रायें नहीं हो सकतीं कि यह विधेयक एक स्रागे कदम है। स्रागे कदम होते हए भी यह कहना मेरे लिये कर्तब्य-प्राप्त है कि एक बहुत बड़ा काम हमें करना है ग्रौर उसके लिये, जो कदम उठा रहे हैं वह पर्याप्त नहीं है। स्लम्स का जहां तक सवाल है यह इतना बड़ा सवाल है कि वहां सैकड़ों करोड़ रुपये भी कम मालूम देंगे । हमारे थर्ड फाइव इयर प्लान में उसके लिये २६ करोड़ रुपये की व्यवस्था की है स्रौर २६ करोड़ रुपये में यदि स्राप काम करना चाहते हैं तो बम्बई जैसे शहर के भी स्लम्स दूर नहीं हो सकते । तो फिर इस तरह का विधेयक पास करके ग्राप यह तो बतलाइये कि ग्राप कितने वर्ष में, सौ वर्ष में, दो सौ वर्ष में, हिन्द्स्तान के सारे स्लम्स दूर करने वाले हैं ?

तो मैं यह कह रहा था कि आपकी मन्शा बहुत अच्छी है, आपका विधेयक भी अच्छा है परन्तु उससे बहुत कम लाभ पहुंचने वाला है, मैं यहां तक कहूंगा कि आपका विधेयक दिया में खसखस के बराबर है। आप देखियेगा, आपने फर्स्ट फाइव इयर प्लान में कहा था कि

These slums are a disgrace to the country. सेकेंड प्लान में ग्रापने इसी बात को दोहराया श्रीर इस disgrace to the country को दूर करने के लिये ग्राप क्या कर रहे हैं ? २६ करोड रुपये इसके लिये पांच वर्ष में खर्च होंगे । श्राप कहते तो हैं कि यह डिसग्रेस है, परन्तु इनको हटाने की जो कोशिश ग्रापको करनी चाहिये वह कुछ नहीं करते हैं। भ्रापकों पता होगा कि कुछ वर्ष पहले श्री एस० के० पाटिल की ग्रध्यक्षता में इसी काम के लिये, स्लम क्लियरेंस के लिये, एक कमेटी कायम हुई थी। उस कमेटी ने बहुत सी सिफारिशें की पर एक भी सिफारिश आज तक कार्य रूप में परिणत नहीं हुई। मैं नहीं जानता कि क्यों नहीं उस कमेटी की सिफारिशों की ग्रापने ग्रमल में लाने की कोशिश को। श्राप सोचिये तो सही, देखिये तो सही कि श्रापके स्लम्स किस कदर बढ़ रहे हैं। श्राप बम्बई शहर में जाइए, ग्राज भी बम्बई में सात लाख ऐसे ग्रादमी हैं जो फुटपाथ पर सोते हैं स्लम्स तो दूर रहे। सोने तक को जगह नहीं है। ७ लाख ग्रादमी बम्बई में फुटपाथ पर सोते हैं इसी तरह से कलकत्ता में सोते हैं। तो जहां लाखों का सवाल है वहां श्रापके इस तरह के विधेयक से काम चलने वाला नहीं है। श्राप देखें तो सही, स्रापके शहरों की तादाद किस तरह से बढ रही है: २०,००० से ५०,००० तक की बस्ती के शहर १९५१ में ३७५ थे श्रौर १६६१ में ४१४ हो गये, ४०,००० से १.००,००० तक की बस्ती के शहर १५५१ में १११ थे ग्रौर १६६१ में १४१ हो गए ; १,००,००० से ४,००,००० की बस्ती के शहर १९४१ में ६६ थे ग्रौर १९६१ में ९४ हो गए और ५,००,००० से १०,००,००० की बस्ती के जो शहर थे वे ४ से ५ हो गए भ्रौर १०,००,००० से ऊपर की बस्ती के जो शहर थे वे ४ से ७ हो गए, करीब दूने हो गए । इस तरह से शहरों की बस्ती बढ़ती जा रही है, जिसका सारा मतलब यह कि वहां स्लम्स बेजा बढ़ते जा रहे हैं।

एक सवाल पाटिल कमेटी के सामने यह भी था कि ये स्लम्स किस तरह से कम किये जा सकते हैं ? गांवों के लोग शहरों में चले म्राते हैं म्रौर गांव के लोग क्यों गांव छोड़ कर ग्राते हैं. इसके बारे में उन्होंने सिफारिश की थी। ग्राप कहेंगे ग्रौर हर वक्त कहते हैं कि हमारी खेती पर बहुत जबर्दस्त बोझ है, वे खेती में ग्रपना गजारा कर नहीं सकते यानी कि खेती पर ग्राज जितने ग्रादमी निर्भर हैं उनका निर्वाह खेती पर हो नहीं सकता। तो फिर ग्राप उन लोगों का क्या करेंगे ? उनको म्रापने क्या उद्योग दिया, क्या धंघा दिया कि जिससे वे अपने गावों में ही रहें ? शहरों में जांये नहीं इसके लिये क्या कोई तरकीब सोची भ्रापने आज तक ?कोई तरकीब नहीं सोची कि जिससे गांव वाले शहरों की स्रोर न दौडें। स्रौर शहरों को जब दौडते हैं काम के लिये तो उन्हें स्लम्स में रहना पड़ता है, शहर में गरीबी उनको सताती है, खाना पुरा मिलता नहीं। क्या कारण है जो ये स्लम्स पैदा होते हैं ? श्राज तक ग्राप हिन्दूस्तान की गरीबी का सवाल, हिन्द्स्तान की बेकारी का सवाल किसी तरह से तय नहीं कर पाये श्रौर जब तक ग्राप इस सवाल को तय नहीं करेंगे तब तक स्लम्स का बढ़ना श्राप रोक नहीं सकते । कहने को यह सिफारिश की गई थी कि एक लाख की बस्ती के ऊपर वाले शहरों की तादाद न बढ़ने दी जाये। यह भी कहा गया था कि शहरों में बाहर से लोग न म्राने दिये जायें। परन्तु इसके लिये म्रापने म्राज तक कोई तरकीब नहीं सोची. स्रापने कोई उपाय नहीं सोचा गावों से निकलते हैं शहरों में बसते हैं ग्रौर शहरों में हर तरह की बीमारियां पैदा होती हैं क्योंकि शहरों में सब खराबियां स्लम्स से पैदा होती हैं, बाहर से ग्राने वाले बेकारों से होती हैं । बाहर से ग्राने वाले, जिनके घर बार नहीं, जो प्लेटफार्म पर सोते हैं, वे स्लम्स बढाते हैं, यहीं नहीं ग्राप हजारों तरह की बीमारियां, भ्रष्टाचार बढ़ाते हैं शहरों में, जिसकी जि-म्मेदारी आप पर है। क्यों आप इस बात

[श्री देवकीनन्दन नारायण] को रोकते नही है, गावो से क्यो लोग शहरो की क्रोर भागते हैं।

ठीक है आपने ही यह कहा था—थर्ड फाइव इयर प्लान मे शुरू मे कहा था कि सिर्फ स्लम किलयरेन्स को हमे नहीं सोचना चाहिये It is equally important that new slums should not be allowed to grow up. मगर अब तक आपने इसके लिये क्या तरकीब सोची कि न्यू स्लम्स न बढ़े, न्यू स्लम्स पैदा न हो। इसके लिये क्या आप कुछ कर रहे हैं, कुछ सोच रहे हैं। आप एक बिल ले आए, इस बिल के मातहत दस, पाच करोड रूपये जो आपको खर्च करने हैं और वे भी कहा करने हैं कलकत्ता, मद्रास, दिल्ली ..

निर्माग, स्नावास स्नोर पुर्नवास मंत्री (श्री मेंहरचन्द खन्ना) . बम्बई स्नोर कान-पुर ।

श्री देंबकी नन्दन नारायण बम्बई श्रीर कानपुर, पाच शहर लिये है। क्या हिन्दुस्तान में पाच ही शहर हैं ? मैंने फेहिरिस्त पढ़कर के बतलाया कि किस तरह से शहर बढ़ रहे हैं, २०,००० की बस्ती के ऊपर के कितने हैं, लाख के ऊपर के कितने हैं, यानी दूने हो गये हैं। तो इस तरह, १० या ५ करोड से काम होने वाला नहीं है। श्रापको सोचना चाहिये कि ये स्लम्स किस तरह से रोके जा सकते हैं। जब तक श्राप यह नहीं मोचेंगे. श्राप स्लम्स को कम नहीं कर सकते।

ग्राप बेरोजगारों को उद्योग देना चाहते हैं लेकिन ग्राज तक कौन उद्योग गावों को दिये ग्रापने इन्डस्ट्रियल इस्टेट्स शुरू किये। ग्राप देखिए, तीसरी पचवर्षीय योजना में ग्रापने ग्रभी तक शहरों में ३० इन्डस्ट्रियल इस्टेट्स खोले ग्रौर गाबों में ४, हालांकि गावों की बस्ती चौगुनी से भी ज्यादा है। ग्रब सोचिये जब इस तरह का ग्राप गावों के साथ बर्ताव करते हैं तो बतलांडण क्या गावों के लोग शहरों को नहीं दौड़ेंगे ?पेट के मारे बेचारे शहरों को नहीं दौड़ेंगे तो दौड़ेंगे कहा ? तो आप उनको तो रोक सकते नहीं, उनको उद्योग देते नहीं कि गावों में रह सके, और यहां एक बिल पेश करते हैं जिससे दो चार शहरों के हजार, दो हजार घरों की मरम्मत कर देंगे, हजार, दो हजार घर खड़े कर देंगे । इससे क्या होगा ? क्या स्लम्स कम होने बाले हैं ?

तो भापको सोचना चाहिये क्योंकि यह सवाल बहुत गहरा है भौर श्रापको बहुत गहराई से सोचना चाहिये । इतना ही नहीं, शहरों में जो बीकर सैक्शन है, चमार, महार तथा भगी है, ये बेचारे वहा स्लम्स में रहते है, श्राज से नहीं बल्कि पुस्तों से रहते हैं, लेकिन ग्रापने उनकी कभी परवाह नहीं की । श्रापने सिफारिश की थी कि तीसरी पचवर्षीय योजना में.

"In selecting slum areas for clearance and improvement, high priority should be given to areas predominantly inhabited by scavengers and sweepers"

मै पूछना चाहूगा ग्रांग जानना चाहूगा कि ग्रापने ग्राज तक जितना पैसा स्लम्स हटाने के लिए खर्च किया क्या उसमे फर्स्ट प्रायोरिटी स्कैंबेन्जर्स ग्रीर स्वीपर्स को दी विकास ग्रापने फर्स्ट प्रायोरिटी श्रष्ठ्वतो को दी जो सहरो मे रहते हैं, ग्रापकी गन्दगी उठाते हैं लेकिन खुद गन्दगी मे रहते हैं विकास गहिया ग्राप है विकास की जिये, ग्राप इस बिल से कहा तक गन्दगी दूर करने वाले हैं? (Intrruption ) बात तो ग्रापको ठीक है ग्राग ग्राप तक पहुच जाये तो ।

श्री मेहरचन्द खन्ना रास्ते मे बैठ रहते है। विरोधी दल वाले पहुचते है।

श्री दें वकी तन्वन नारायण जहा तक इस बिल का सम्बन्ध है, मै जानता हू कि यह सैलेक्ट कमेटी के पास जा रहा है श्रौर सैलेक्ट कमेटी में जितने सुधार होने चाहियें उतने होकर रहेंगे । परन्तु जहां तक स्लम्स का सवाल है, वह सवाल तो म्रार्थिक है। बहुत से भाग-बान पैसा कमाने के लिये जमीन मोल लेते हैं भ्रौर फिर गरीब लोगों को झोंपड़ी लगाने के लिये किराये पर दे देते हैं। मह गरीब बेचारे किराये पर जमीन लेकर भ्रपनी झोपडी बना लेते हैं जिसको न म्यनिसिपैलिटी वाले रोकते हैं ग्रौर न सरकार ही इस तरह की झोंपड़ियां बनाने से उन्हें रोकती है। म्युनिसिपैलिटीज की ग्रोर से इस तरह की तजवीज होनी चाहिये कि किसी भागवान को या किसी धनाइय ग्रादमी को ग्रपनी जमीन किसी गरीब को झोंपडी बनाने के लिये नहीं देनी चाहिये। उन लोगों को इस तरह की झोंपड़ी बनाने की इजाजत नहीं दी जानी चाहिये ताकि ऐसे स्थानों में रोग पैदा हो, बीमारी पैदा हो भ्रौर सब प्रकार की गन्दगी पैदा हो। इसलिए म्यनिसिपैलिटीज के पास जो ग्रस्तियारात हैं उसमें म्रापको दृहस्ती करनी चाहिये क्योंकि भक्सर शहरों में जो इमारतें बनती हैं, छोटी बड़ी जो बनती हैं वह म्युनिसिपैलिटी की इजाजत के बगैर नहीं बनतीं। मैं देखता हं कि इस सम्बन्ध में म्युनिसिपैलिटी वालों को जितनी निगाह रखनी चाहिये उतनी नहीं रखते हैं स्रौर सरकार भी कानुनन म्यनिसिपैलिटीज पर जितनी करनी चाहिये उतनी नहीं करती है। नहीं तो बहुत से स्लम्स जो शहरों में पैसा कमाने के लिये पैदा होते हैं वे बहुत कुछ कम हो सकते

स्राखिर में, मैं यह कहूंगा, जैसा कि मैंने शुरू में कहा कि यह सवाल दो चार शहरों का नहीं है या १०, ५ लाख लोगों का नहीं है। यह तो हिन्दुस्तान के लाखों-करोड़ों लोगो का सवाल है। हिन्दुस्तान की जब तक गरीबी कम नहीं होगी, हिन्दुस्तान की बेकारी

दूर नहीं होगी तब तक स्लम्स हटाने का काम पूरा होने वाला नहीं है । श्रगर श्रापको स्लम्स को कम करना है. हिन्दुस्तान में दूर करना है-यानी स्लम्स हिन्दुस्तान में न रहें—तो हिन्द्स्तान की गरीबी को भगाना होगा और बेकारी को भगाना होगा। तो म्रापको सोचना होगा कि क्या इस बिल का यह मन्तव्य है ग्रौर हमारे माननीय मंत्री महोदय के मातहत भी शायद यह बात न हो। परन्त् मैं माननीय मंत्री जी के मारफत सरकार से कहना चाहुंगा कि जब तक ये दो सवाल तय नहीं होंगे, चाहे माननीय मंत्री महोदय कितनी ही करुणा दिखलायें, कितनी ही दया दिखलायें, वे कभी कामयाब नहीं हो सकते क्योंकि दो चार हजार स्रादिमयों को घर दिलाने से स्लभ्स की बुराई को दूर नहीं किया जा सकता है । हिन्दुस्तान में जो यह बुराई है, जो यह बीमारी है, जो कुछ स्लम्स का ढंग है, वह दूर होने वाला नहीं है । इसलिए मैं उनकी मारफत सरकार के कानों तक पहुंचाना चाहता हं ption) बहुत ग्रच्छी बात है । मेरी वकीली करिये, इस सदन की वकीली करिये ग्रोर सरकार को प्रेस करिये। यहां कह रहे हैं लेकिन मुझे शक है कि म्राप वहां कहेगे । तो ग्राप वहां यह बात कहिये कि यह बिल जो पास हो रहा है , १०, ५ करोड़ रुपया खर्च करवा रहे हैं लेकिन १०, ५ करोड रुपये खर्च करने से यह समस्या हल होने वाली नहीं है। उनसे ग्राप कहिये कि यह जो बीमारी पैदा हुई है वह गरीबी के कारण, बेकारी के कारण पैदा हुई है । हमारे गांवों में जो छोटे मोटे उद्योग धंधे चलते थे वे बरबाद हो गये। गांव वालों के लिए ग्रब कुछ उद्योग बाकी नहीं रहा इसलिए गांव वाले ग्रपना पेट भरने के लिए शहरों में जाते हैं। जब तक म्राप उनके लिये कोई तजवीज नहीं करेंगे तब तक गांव वालों का शहर में दौडना भ्राप रोक नहीं सकते । स्राप गांव वालों को तब ही रोक सकते हैं जब ग्राप उस लायक परिस्थि**ति** 

## श्री वेवकीनन्दन नारायणी

पंदा कर दे, उनको उद्योग दिलाये, उनके लिए रहने की ग्रच्छी व्यवस्था कर दे। जब ग्राप उनके लिये रहने की अच्छी व्यवस्था कर देगे वे स्वाभिमान के साथ रह सकेगे ग्रौर शहरो मे जाना छोड देगे। जब तक भ्राप इस तरह की व्यवस्था नहीं करेगे तब तक ग्राप जो इस समय ४, ४ लाख स्लम्स में रहने वालो की व्यवस्था कर रहे है वह संख्या कल २५ लाख हो जायेगी, फिर एक करोड़ हो जायेगी ग्रौर यह सिलसिला बढता ही चला जायेगा । स्राप कलकत्ते मे स्लम्स मे रहने वालो की तादाद मालम कीजिये । मै नहीं समझता कि वह नापी जा सकती है या गिनी जा सकती है। शहर का ग्राधा हिस्सा छोड दीजिये ग्रीर मैं तो यह कहना Fifty per cent. of Calcutta is nothing but slums. बम्बई की भी वही हालत है। मैंने अभी कहा कि बम्बई मे ७ लाख लोग फ्ट-पाथो पर सोते है । हर एक शहर मे जिसकी आबादी १ लाख या ऊपर है श्रापको इस तरह के लोग मिलेगे श्रापको वहा पर १०, २० हजार लोग ऐसे मिलेगे जो गन्दगी मे और झोपडियो मे रहते है, जहा न सड़के हैं, न पानी है, न पाखाने हे श्रौर वहां पर इन्सान क्या, जानवर तक नही रह सकते है। शहरों में जो स्लम्स हो गये है क्या ग्राप इस बिल द्वारा उनको दूर कर सकेंगे ? यह जो विधेयक है वह तो मेरे लिये बोलने के लिए एक निमित्त हो गया है ताकि मैं स्रापका ध्यान इस बड़ी भारी समत्या की श्रोर दिलाऊ । जहा तक यह विधंयक है यह अच्छा है भ्रोर इसमे जो सुधार होना है वह सैलेक्ट कमेटी मे जाकर अवश्य होगा। परन्तू जैसा मैने शुरू मे कहा कि यह समस्या तब तक कम होने वाली नहीं है जब तक आप गाव वालों की बेकारी की समस्या दूर नहीं करते है, उनके रहने व उद्योग की व्यवस्था नही करते। मैंने शुरू मे ही कहा कि यह विधेयक दिरया मे खस खस के बराबर है। ग्रगर भाप इस

बात को सोचेंगे, हिन्दुस्तान की गरीबी को, हिन्दुस्तान की बेंकारी को, ग्रौर गावों के लोग लाखों की तादाद में शहरों में क्यों जाते हैं, इन सब के बारे में सोचेंगे ग्रौर कुछ उपाय निकालेंगे तभी यह समस्या हल होने वाली है। ग्रापने पटेल कमेटी कायम की ग्रौर उसकी सिफारिशों की ग्रोर ध्यान नहीं दिया। ग्रगर ग्रापने उसकी सिफारिशों की ग्रोर ध्यान नहीं दिया। ग्रगर ग्रापने उसकी सिफारिशों की ग्रोर ध्यान दिया होता तो बहुत कुछ काम हो गया होता। "Prevention is better than cure" ग्रगर ग्रापको स्लम्स को प्रिवेट करना है तो ग्राप ग्राज ही से इस काम को शुरू कर दे। ग्रगर ग्रापको इस बीमारी को रोकना है तो ग्राप इसको ग्रभी से रोक ताकि यह ग्रागे बढ़ने न पावे।

मझे उम्मीद है कि मैंने जो कुछ दो चार बाते कही उन की श्रोर माननीय मंत्री जी अवश्य ध्यान देगे । मैंने यह बात कही कि शहरों की ग्राबादी बढती चली जा रही है। गावो की ग्राबादी बढ़ी है परन्तु शहरों की तादाद के मुकाबले मे गावों की नादाद बहुत कम बढ़ी है। मैंने कहा कि १० लाख के ऊपर के ४ शहर ४ से ७ हो गये ह यानी दुगने हो गये है। गावों के बारे मे स्राप ने देखा होगा कि ५ हजार की आबादी से कम के जो कस्बे है, जिन को छोटा शहर कहा जाता है, सेन्सस रिपोर्ट से मालम पडता है कि सन् १६५१ में जहां उन की नादाद ६३८ थी वहा १६६१ मे २६६ रह गई, यानी बहुत कम हो गई। जहां भ्राबादी अधिक है, उन की तादाद बढ़ती ही जा रही है। जिन बस्तियो की श्राबादी ५ हजार थी उन की सख्या १६५१ मे ११८६ थी श्रीर अब ५४४ रह गई। बड़े बड़े शहरों की आबादी बढ़ती ही चली जा रही है श्रीर स्लम्स भी बढ़ते चले जा रहे है।

Shri LOKANATH MISRA (Orissa): The result of socialistic pattern of society.

श्री देवकीनन्दननायण ग्राप जो चाहे कह सकते है। (Interruption) वे कह रहे हैं, He says this is the result of socialistic pattern of society

Not result SHRI P S NASKAR He should read history then

श्री देव ही नन्दन नारायण पर विरोधी मित्रो से सम्वाद नहीं करना है। मुझे तो इतना ही कहना है कि मैं उन की बात नहीं मानता ह । मैं सोशलिस्टिक पैटर्न ग्राफ सोसाइटी को मानता ह । मैं इस बात को नहीं मानता कि भागवानों से उन का धन छीन लेन से गरीबो का भला होने वाला है। जब तक हम गरीबो के लिए जोकि लाखो और करोड़ो की तादाद में है. उद्योग का प्रबन्ध नहीं करेगे, देश का उत्पादन नहीं बढायेंगे तब तक देश का पैसा बढने वाला नहीं ग्रौर न देश में सोशलिस्टिक पैटर्न ग्राफ सोसाइटी की ही बात सोची जा सकती है। ग्राज ऐसा सीचा जा भी सकता है. इस मे भी मझे शक है। तो स्राखिर में मैं फिर मत्री महोदय से प्रार्थना करूगा और यह सदन ही नहीं, इस देश में जो लाखो करोडो हरिजन है जो बिल्कूल गदी बस्तियो मे रहते है श्रौर जो गरीब है, जो बैकवर्ड है, उन तमाम लागो की तरफ से मैं स्राप से प्रार्थना करूगा कि स्राप हमारी वकालत करे, इन भाइयों की वकालत करे ग्रौर कहे सरकार से कि ग्राप इस तरह से दस बीस कराड रुपया जो ग्रब खर्च करने जा रहे है, इस से कोई बहुत बड़ी बात निकलने वाली नहीं हे । स्राप ऐसी कोई तरकीब सोचे जिस से इन करोड़ो ब्रादिमयो को काम मिले, इन की गरीबी दूर हा य अपने गाव घर मे रहें, बाहर भागे नही, बाहर दौड़े नहीं। बम्बई में जो सात लाख बिना फैमिलीज **के रह**ते हैं ग्रौर श्रकेले रहते है. उसका

नतीजा क्या होता है, यह स्राप सोचियेगा उस से चोरिया बढती हैं. बीमारिया बढ़ती हैं ग्रोर भ्रष्टाचार बढता है । इसलियं यह एक ऐसा मसला है, यह एक ऐसा सवाल है जो हजारो सवालो को पैदा कर रहा है इस देश में । इसलिए ग्राप से प्रार्थना है कि ग्राप इस विधेयक को पास करे, इस से भी ग्रच्छ विधेयक पास करे, परन्त इस से कोई खास वात होने वाली नही है। श्राप संन्नार से ऐसी वकालत करिये जिस से यह स्लम्स वा बढ़ना बन्द हो जाय, गावो से शहर मे दौडना बन्द हा जाय, गावो के लाग गावो मे रहे ग्रार शहर वाले शहर मे रहे बल्कि शहर वाले गावों में जाना सीखे जिस से उन की भी तनः रुस्ती ग्रन्छी हो , ।

SHPI B K GAIKWAD (Maha-MrVice-Chairman, rashtra) much has been spoken on this Bill and so I will be very brief As stated by my hon friend, Prof Wadia, if you just look at the villages in India, you will find that in every village However, I will there is a slum attach importance to the big cities where the position of the people living in the slum areas is very pitiable. I am very glad that Government is considering as to how to clear the slums, but there are certain aspects on which I will make my observations in brief.

Sir, as stated by my hon friends we must find out first as to why these slums are increasing day by day The reason is very simple. The reason is there is unemployment Particularly those who are villages down-trodden masses the Scheduled Caste people the Backward Class people, those who cannot earn their bread by living in villages generally those people in order to earn their bread go and seek their residential places somewhere in cities and thus they create siums I do admit that mostly they are Scheduled Caste and Class people chief factor before the Government is that first of all if they want to

### ISHRI B. K. GAIKWAD.1

decrease the slum areas, they must stop this thing by giving some sort of employment to the people who live in villages. If they do not give them some sort of employment for their maintenance, I can tell this Government that they will be inefficient to clear the slums. So I will have some observations to make on that. The observations are that when people come from villages, you will find that in the cities, particularly where there are latrines, where there are gutters. whatever site is available and which is vacant, they occupy that site and construct their huts. Particularly in Bombay, Calcutta, Madras, Delhi and other big cities all these people live in such wretched areas. My grievance is that when they come there to earn their bread, of course it is also the duty of the Government to find jobs for them. Even in our Constitution it is said that removal of unemployment is a responsibility of the Government. Government is not discharging its responsibility here, and that is why the slum areas are increasing every day. When people come to the cities and stay there, what is the Government doing? As far as our capital city, Delhi, is concerned, I find there are something like 40 or 45 places where there are slum areas. Government is trying to remove the slum areas and throw these people outside the city, something like 10 or 15 miles away from Delhi area. And why do people live in the city? Because there they earn their bread. Many of them, I know, are domestic workers. They go and clean pots or do some sort of menial work, some sort of sweeper's work. By doing all this work they earn their bread. Suppose you remove them from the city and throw them far, far away from the city, it means that it will not be possible for them to earn their bread. Take, for instance, Delhi. I think we have removed several slum areas from the city, from Delhi proper, and put them at a far off distance. visited that site and found that it has become impossible for those people to come to this area where they were working, and by that the Government has snatched away their bread which they were earning by whatever they were doing. From the place which has been given to them they cannot earn their bread. Naturally we are creating another trouble for these people. My request to the Government is that it should not be under a wrong impression that by forming a separate locality for all these people it will solve the problem as it was done in the past.

Even today you will find that Scheduled Caste localities were always situated and even now they are to be situated outside the village. In the same way when the Scheduled Castes and Backward Classes come to the cities to earn their bread, they are thrown outside the city. It means that we are again creating another separate Scheduled Caste and Backward Class locality. What harm is there if Government constructs houses these people wherever there vacant sites-if the site is private, Government should acquire it—so that these people can live there and earn their bread by doing domestic work? If that is not done, I think Government will be doing a great injustice to these people. It is a good thing that Government is considering this Bill, but while considering it I should request that unless and until some sort of job which will give them bread is found, unless and until alternative accommodation to live in is found, unless and until these are provided for them, they should not be removed and thrown far away from the city from where they are earning their bread. If that is not done, Government will be creating another danger and trouble for themselves. This is what I want to tell you. Because people tomorrow will come to you and say that giving job is the primary responsibility of the Government and that Government should provide them with jobs. In every city when mills and factories are closed, people approach the Government and say:

हमें रोटी दो, हमें काम दो।

In the same way the people resort to agitation and come before Parliament or to the Minister and say:

हमें रोटी दो, हमें काम दो, हमें रहने क लिये जगह दो।

So, while considering this Bill, Government should consider all these factors and see that these people are provided with alternative accommodation in places where they will get some work and they will earn their bread. It will be too harsh to remove them far away under the pretext of slum clearance. Government is doing a great wrong not only here but I have seen in Bombay, Calcutta and other big cities also that they throw them away. Let them live wherever they want, but Government should see that some sort of arrangement for their work is also made. So, I hope that Government will take into consideration all these factors and see that these things are provided while clearing the slums. With these words I conclude my speech.

श्री ग्रार० के० भुवालका (पश्चिमी बंगाल) : उपसभाध्यक्ष महोदय, हमारे मंत्री जी बहुत सी बातें जानते हैं, जब वह बंगाल में थे तब हमारे मंत्री जी बराबर कलकत्ता में देखते थे कि वहां की क्या हालत है। वह जानते हैं कि बंगाल की श्रौर खास कर के कलकत्ता की क्या दशा है। वह जानते हैं कि कलकत्ता के अन्दर, हार्ट आफ दि सिटी में, कितनी गन्दी बस्तियां हैं, किस रूप में हैं स्रौर किस तरह से उन को रखा गया है। ग्राज तक उस का कुछ साल्युशन नहीं हो पाया है। हम लोग बराबर इस के लिए कानून बनाते हैं लेकिन कानून का प्रयोग हम नहीं कर सकते हैं । बहुत से कानून बनाये लेकिन वे कहां तक कैरी श्राउट हुए, यह आप के सामने है।

कलकत्ता में कुछ दिन पहले यह विचार हुन्ना, मेरे एक माननीय मित्र ने बताया कि हम एक बस्ती का काम ग्रपने हाथ में लेना चाहते हैं ग्रौर कारपोरेशन की मदद मे उन्होंने काम शुरू किया । बहुत सा काम सफाई का हुम्रा, स्कूल बना, थोड़ा सा गार्डेन बना, लैंदिन्स बनीं, प्रिवी बनीं श्रौर थोडी सफाई हुई, लेकिन बाद में फिर वहां कुछ नहीं हुआ। तो मैं आप से निवेदन करूंगा कि बस्तियों के बारे में भ्राप कितना भी कानन पास करें या कितना भी रुपया रखें लेकिन जब तक आप काम को पूरा करने की सामर्थ्य ग्रपने में नहीं पैदा करेंगे तब तक इन बस्तियों का हटाना बहुत मृदिकल है।

जब श्री सी० ग्रार० दाम थे तभी से बस्तियों की बात हमारे सामने भाई है, लेकिन कलकत्ता का लेक एरिया ही श्राप देख लीजिए । वह हार्ट श्राफ दि सिटी में है, वहां ट्रिस्ट आते रहते हैं । वहां इतनी गंदगी फैली हुई है कि कुछ कहने की बात नहीं है। स्बह से ही गन्दगी फैलती है श्रौर जो लोग वहां घूमना चाहते हैं उनका सुबह घूमना भी नहीं हो पाता । वहां बहुत मे रिपयूजीज रहते हैं जिनको हटाने के लिये डा० बी० सी० राय ने बहुत कोशिश की ग्रौर जब नहीं हटे तो मिलिटरी को भी भेजा लेकिन उसका श्रौरतों ने सामना किया ग्रौर परिणाम यह है कि वे वहां बैठ हुए हैं। ग्रब यह फैसला किया गया है कि जो मकान टूट जाते हैं उनको नहीं बनाते फिर भी श्रभी व वहां बने हुए हैं। तो कानून प्राप कितन भी बनायें लेकिन जब तक ग्राप कानुन का प्रयोग करने की क्षमता नही रखते तब तक कुछ नहीं होगा । कानून ग्रापने बार बार बनाया लेकिन वह तो कोई मतलब नहीं रखता । कलकत्ता के भीतर ग्रौर कलकत्ता के बाहर चारों तरफ यह बस्तियां हैं, धर्मतल्ला में है, कहां नहीं हैं, जहां जमीन का दाम ४० या ५० लाख रुपया एक काट्ठा का है वहां भी इस तरह की बस्तियां बसी हुई है, क्योंकि बस्तियों [श्री मार० के० भवालका]

के मालिकों का भी उसमें कुछ वैस्टेड इंटरेस्ट है इसलिये वह उसे हटने नहीं देते । इमलिये गवर्नमेंट ग्रौर सेलेक्ट कमेटी कुछ ऐसा कदम उठाये जिससे कि कानुन पर कुछ प्रयोग कर सकें । कलकत्ता नगर जैसी हालत सारे भारतवर्ष में है ग्रौर सब लोग गवर्नमेंट का भ्रौर सेलेक्ट कमेटी का इसके लिये बडा उपकार मानेंगे। थोडे दिन पहले पंडित जी कलकत्ता यये थे ग्रीर उन्होंने खास कर कहा कि सारा कलकत्ता नगर गन्दा है। उनके मृह से यह सुन कर सब को बड़ी तकलीफ हुई लेकिन हम कलकत्ता में रहने वालों के सामने यह जीज है ग्रौर वह देखते हैं कि कलकत्ता की क्या ग्रवस्था है। सन १९५० से पहले पुलिस के हाथ में कुछ थोड़ी सी चीज ऐसी रहती थी कि वह लोगों को डरा धमका कर मना करा लेते थे लेकिन म्रब वह चीज'भी हमारे यहां नहीं दिखाई देती है कि वह कुछ कर सकें। तो यह जो गन्दगी की बरी स्राप्तत पड़ी है उसको हटाने के लिये बहत ज्यादा काम करने की ज़रूरत है।

माननीय देवकीनन्दन नारायण ने बताया कि २६ करोड रुपया रखा गया है लेकिन इतना रुपया ग्राप कलकत्ता के एक महल्ले में भी लगा दें तो खर्चा पुरा नहीं होगा क्यों कि जमीन के दाम बहुत बढ़ गये हैं ग्रीर बस्तियों की संख्या इतनी ज्यादा है कि हजारों बस्तियां कलकत्ता में ही हैं। बम्बई का हाल उन्होंने बताया लेकिन मुझे उस बारे में पूरा नहीं मालूम है। मगर कलकत्ता का हाल मुझे बहुत कुछ मालुम है कि कितनी बस्तियां ग्रौर कैसी हालत है। अगर इसी तरह काम हुआ तो न मालुम कितने वर्षो तक ये इसी तरह रहेंगी । ऐसी हालन में मैं मंत्री जी से निवेदन करूंगा कि वह इस बात का ज्यादा ख़याल रखें श्रौर जहां तक सम्भव हो सके वहां तक बस्तियों की सफाई के लिये कोशिश करें। कोशिश यह होनी चाहिये कि कानून काम में आये। अगर बिल पेश हो जायगा, सेलेक्ट कमेटी बन जायेगी, वह रिपोर्ट

दे देगी और प्रयोग में कुछ नहीं होगा तो फिर यह काम होने वाला नहीं है। इसलिये मैं ग्राशा करुंगा कि ज्यादा से ज्यादा कोशिश की जायेगी।

कलकत्ता में पाप्लेशन बढ़ रही है, शाम को ४ बजे से ले कर साढे ६ बजे तक और सुबह ह बजे से साढ़े ११॥ बजे तक को ईभी सवारी वहां नहीं मिलती है । साथ ही साथ वहां फटपाथ पर इतनी दुकानें लगी हुई रहती हैं, कोई उन्हें हटाने वाला नहीं है। व इतनी गन्दगी फैलाते हैं लेकिन कोई नहीं ख्याल करता है । वहां के चीफ़ मिनिस्टर ने बहुत कोशिश की, जब कारपोरेशन इसमें कामयाब नहीं हुन्ना तो वहां की गवर्नमेंट की तरफ से काम किया गया लेकिन वह काम इतना टेम्पोरैरी था कि थोडे दिनों के बाद ही फिर सब उसी तरह से हो गया । तो बस्तियों को साफ करना एक बहुत बड़ा काम है । मैं खन्ना साहब को धन्यवाद दंगा कि वह यह बिल लाये हैं लेकिन जब वह इस बिल को काम में लायेंगे श्रीर काम पूरा करेंगे तब सारे भारतवर्ष से उन्हें धन्यवाद मिलेगा । जय हिन्द ।

SHRI ROHIT M. DAVE (Gujarat): Mr. Vice-Chairman, I rise to support the Bill which has been brought before the House. As the hon, Minister has already explained, the purpose of this Bill is very limited. It only wants to give certain powers to the appropriate authority, powers which are found to be necessary but which were not provided in the original Act, which creates certain problems as far as the appropriate authority is concerned and, therefore, certain powers are sought to be given to this authority. This itself is a very necessary thing in view of the fact that we find that in big cities where the problem of accommodation has become very acute, the landlords are finding one means after another to maintain the slums as they are and to create more slums in order to exploit the people who have to live in the cities and who have to carry on their day-to-day

activities in the cities. Taking advantage of the shortage of housing, they are doing all that they could possibly do in order to get the maximum out of the poor people without giving them any adequate service in return. It is this aspect of slum clearance that is very important, though I admit that that is only a part of a very big problem.

What has been done here is to give the powers to the authority to remove people from one area to a newly-built area, to compel the landlords to keep their buildings in proper repairs and to see that when the people are ejected or evacuated from a particular area, those people who have been evacuated are put back into that very area where new houses are to be built.

As far as the first part of the matter is concerned, I think there is some truth in the complaint that when people are removed from one place to another, unless we are in a position to give them cheap and efficient transport so that it might be possible for those people to go from their new areas to the areas of their work, there will be a tremendous amount of resistance to this programme of slum clearance. Slum clearance, therefore, is very vitally connected with the problem of cheap and efficient transport, and I am afraid the authorities have not given sufficient attention and have not been sufficiently energetic to take this aspect into consideration and see that cheap and efficient transport is provided where big cities are coming up.

As far as keeping the various houses and dwellings in proper repairs is concerned, here again there are at times legitimate complaints from the house-owners that they are not given materials at the market rate, at the controlled rate, and that makes it difficult for those owners of houses to undertake the repairs and to keep their buildings in proper conditions. To the extent that this complaint is legitimate, it becomes the duty of those who want the slum clearance

programme to succeed, to see that for those repairs and for new constructions, materials at the controlled rate are provided, so that any programme changing a slum area into a modern area is properly executed. It is quite true that construction of buildings today is not a very paying industry. Even those who have built their buildings in the past find it increasingly difficult—at least in cities like Bombay-even to maintain their buildings with the rents that they are getting, with the returns on the capital that they are getting. This again is a legitimate complaint. The only possible solution to this housing problem is for the public authorities to undertake the housing construction and to introduce an element of compulsion as far as the industries are concerned. Compulsory industrial housing, and low cost housing by public authorities is the only answer to the question of slum clearance, as far as maintenance and repairs and converting a slum area into a modern area are concerned. I do not think the landlords would be very much interested in the slum clearance programme, looking to the fact that in big cities the rents are controlled, the returns are not adequate and therefore they are not interested, not because of any ideological reasons, not just because of any desire to extend the public sector to that activity, but merely from practical considerations, looking to the fact that it is not possible for him to be allowed to charge the rent which he considers reasonable, nor is it possible for a landlord to keep even his existing buildings in proper maintenance and to construct new buildings in order that he may only get the old rent or slightly revised rent. because these things are not paying. Therefore it may be necessary for the public authorities to undertake this work. I am quite convinced that, in spite of the tremendous powers which the Government has got regarding licensing of industries, regarding the location of industries, these powers are not being properly utilised with the result that not only the old slums continue but new slums grow.

[Shri Rohit M. Dave.]

We might build new buildings, more hygienic buildings, more airy buildings, more lighted buildings, but as long as the pressure of population on the available dwelling space in cities continues to increase, even new buildings will be converted into slums in no time, and I think it would be correct to say that the money that might be invested in building new dwelling places would be wasted. It is therefore necessary to see that there is proper town planning everywhere, that whenever a new industry is to be established in a town there are the conditions laid down that industrial housing will be there and that it will be adequate to house all the industrial workers that might be attracted to a city as a result of that industrial unit coming into being there. only with regard to industrial units but even with regard to big commercial houses this condition of providing housing to their employees should be made compulsory. Unless this is done it will not be possible for the cities to develop on properly planned lines. I am all in favour of rural industries. village industries, pumping new life into the rural areas, but we will have to face the fact that, when there is industrialisation, when there is rapid growth of economy, when modernisation takes place, the cities will grow. The old cities have certain advantages, certain services are available there, which are not available elsewhere, and therefore industries will be attracted to old cities. therefore, a very positive planning of the industrial location is undertaken by the appropriate authorities and unless it is insisted that as a result of any large-scale industrial or commercial or other activity the housing problem will not be allowed to be made acute in a particular city area, it will be impossible for us to solve this issue. Housing co-operatives have got certain advantages, but these are also marginal. In the name of housing co-operatives large-scale exploitation is going on. This exploitation I do not mind much because mostly this exploitation is of the

people who are in a position to pay. In big cities people get rich very quickly, and these affluent people have their own ideas regarding their status, and one of their ideas lies in the fact that they want a particular type of apartment, and if these people who want a particular type of apartments in a particular locality being exploited in the name of apartment housing, housing co-operatives, and so on and so forth, I have nothing to say. I do not wish to enter any plea on behalf of them over here, because they deserve what they get. But as far as the common man is concerned, the middle-class people are concerned, the workers are concerned, the employees of commercial firms are concerned, they are employed in legitimate activities and they want housing just in order to live like decent human beings, and therefore becomes the duty and the responsibility of those who are planning these activities and are authorised to see that these activities are located in the places assigned to them, to also see that all these activities are accompanied by proper housing, so that the pressure of the population on the available dwelling space does not become so great that even after the old slums are removed, new slums are created in no time because of the excessive pressure of population on the limited resources.

Only one point, Sir, and I have done. As far as this question of civil courts is concerned, though I fully appreciate the anxiety of my friend, Mr. Chordia, to see that the jurisdiction of the civil courts is properly maintained and a citizen has the right to get redress from the appropriate law courts, one has also to consider the fact that when legal processes themselves become a method of postponing a particular reform or obstructing a particular reform—when it becomes impossible to achieve the object of slum clearance merely because people are empowered to go to judicial courts and to take recourse to judicial processes-it does become necessary to empower the executive

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with sufficient powers to see that these processes are not abused and that the responsibility with which the authorities are charged is properly discharged. Under these circumstances, I think it is quite appropriate that the jurisdiction of the civil courts in certain matters has been removed. At the same time, when that jurisdiction is removed the responsibility of the authority becomes all the greater and it is for them to see that they are able to discharge this responsibility properly. If that is not done, if the element of arbitration, if the element of nepotism, if the element of corruption is allowed to enter into the exercise of this authority in order to expedite the social reform, a time will come when the people will get fed up with the entire idea of social reform and would rather like to live in the conditions in which they are today rather than under the more and more enhanced powers for the future which they may misuse. Therefore, I entirely agree that the jurisdiction of the civil courts should be removed in this particular case. But I would like to stress that the authority should be extremely jealous to see that this authority is not misused and that the authority is exercised merely for the achieving of the objective which the Bill has in mind. It is because of these considerations, Sir, that I wholeheartedly support the amending Bill which is before us. Sir, I thank you.

SHRI P. S. NASKAR: Sir, for about an hour and a half hon. Members spoke on this Bill and I am thankful to my hon. colleagues. The advice that they have given will go a long way to help the Government to formulate their policies regarding the housing schemes, the slum clearance schemes.

Sir, a few points have been made out in the speeches of the hon. Members. I want to take them up one after the other and I am quite sure the Select Committee will give its due consideration to the speeches delivered by the hon. Members.

Sir, Prof. Wadia suggested that a certain model Act should be formulated for the improvement of the slum areas in different States. As I said, Sir, in my original speech, nine out of fifteen States have enacted legislation for improvement and clearance of slums. The purpose of this amending Bill is restricted to the Union Territories. It is quite true, Sir, that there are slum areas in all the big cities in our country. The States are authorised to enact legislation to do the needful. So far as Delhi is concerned, the Central Government have taken measures and this amending Bill has been brought forward to help appropriate authorities to go ahead with the improvement in the slum clearance work in Delhi and other Union Territories.

Sir, Prof. Wadia said something about the rental housing schemes and facilities to be available under that Such facilities are already scheme. there for slum dwellers. They can purchase houses, they can form housing co-operatives for low income But in that case, as it is groups. today, there is no subsidy. Our slum clearance scheme is for giving houses on rental basis specifically. But if the dwellers want to purchase a house in the Union Territory, they can do We have allowed in Delhi occupants to purchase such houses for themselves. But such houses will be only in the Government housing schemes. The purpose of this Bill is to lay down something for the private owners of slums.

Professor Wadia mentioned about research being done in cheap materials for constructing houses. We have already an organisation, called the National Buildings Organisation. That particular organisation looks into not only things like cheap materials but also designs and other allied matters and we want that organisation to improve.

Professor Wadia also medioned about civic sense and all that I do not want to go into that. Eye y one

[Shri P. S. Naskar.] of us is quite aware that if one does not mind his own civic sense, nobody can make him mind it. I am quite sure that in our country the social organisations and the municipalities have been doing the needful in the matter.

Mr. Pillai said something about the Harijans. There may be the problem of Harijans living in separate slum areas in the villages but in the towns-I come from a big city like Calcuttathere is no question of Harijans or non-Harijans; that question does not arise. You will be surprised to know that there is no such problem as caste Hindus and Harijans so far as slum areas in the big cities go. In the slum there is only one class, the economically poor. Irrespective of caste and creed they live in slums. There you will find a Brahmin who is economically weak occupying the next room to a Harijan. So the question of the Harijan problem specially in the slum areas does not arise. problem is one of the economically weaker section of the population in the city.

SHRI B. K. GAIKWAD: A big majority of them.

SHRI P. S. NASKAR: I cannot say a big majority but it is so.

SHRI MEHR CHAND KHANNA: Unfortunately, they are poor.

SHRI LOKANATH MISRA: Let us agree that this socialistic pattern has created a new caste.

Shri P. S. NASKAR: Mr. Pillai wanted a break-up of the figures about the assistance that has been given to the various States in the country. Mr. Pillai comes from Madras. Because he made a special reference to Madras I can give him the figures. I can give the figures about all the States but for his information since he mentioned only Madras I will give the figures. Since the very inception of the scheme in May 1956 till the 30th June,

1963, in the Madras city the sanctioned units of the dwelling houses under Slum Clearance Scheme were about 14,900 at the approved cost of Rs. 2.75 odd crores. The hon. Member also mentioned about the problems of Madras. Sir, it is a State subject. About once or twice a year the Housing Ministers of all the States meet in conference and discuss the various problems, not only this slum clearance scheme but all the social housing schemes. And I can tell the hon. House that the States are quite aware of the problem and they are doing as much as is practicable and possible under the circumstances. tioned about a particular co-operative purchasing a piece of land at Rs. 75,000. I do not know that case. But as I talked to the hon, Member, Mr. Pillai, I advised him to take up the matter with the State Government and, if necessary, I could help him.

Mr. Chordia made a very eloquent speech. My hon, friend is a very eloquent speaker. I concede him that point. But I am very sorry I cannot reply him in Hindi because I am not so well up in Hindi. He will forgive me for that. He said that the slum clearance problem was not the outcome of the socialistic pattern in the country and all that. It is true that slums are not the outcome of the socialistic pattern  $\mathbf{of}$ society envisaged by the Government. As one hon. Member has just mentioned-I do not want to repeat the history to the hon. Member. He is not less educated than I am . .

SHRI MEHR CHAND KHANNA: It is a heritage.

SHRI P. S. NASKAR: I do not want to call it a heritage but I attribute it to the foreigners who came to this land just for exploitation. For the first time this Government—many a socialist country has done it; I do not want to name them—has taken it up after independence. Since how long we are independent you know it very well, Sir. The Government is quite

serious and sincere to uproot this evil. In our social life, specially in the cities, we have made a beginning. In 1956, when the scheme was envisaged, the Central Government wanted to give 50 per cent, as a sort of loan, 25 per cent, as subsidy and the rest 25 per cent. to be contributed by the State Government. In 1958, a Committee was set up under the Chairmanship of Shri A. K. Sen to look into the problem of slums in the cities. That Committee made certain recom-One of them was to mendations. increase the subsidy and have done so. Another was to give special emphasis to big cities like Bombay, Calcutta. Madras, Delhi. Ahmedabad-and that Kanpur and has been done-and to undertake large-scale acquisition and development of land for the housing and slum clearance programmes. That problem is also being looked into.

#### 4 P.M.

The other day my senior colleague, in his reply to the other House, said that our present Finance Minister told him that we can go ahead with the social housing schemes, specially for the weaker sections of our population, and the fund as required, the Finance Minister will try his best to provide and we are very thankful to him and we shall go ahead as much as we could under the circumstances. the social housing schemes, we are giving most emphasis to Slum Clearance Scheme because, as you know, the Slum Clearance Scheme is specially a headache in the industrial area. Prof. Wadia mentioned about the industrial licence by which the industrialists should be made to provide houses to the workers and all that. It is true that we should have the co-operation of all the people who have got industries in the industrial areas in the private sector as the Government also is doing its best in the public sector. Without the cooperation of the people who have business like industries or other things in the cities, if they do not come forward to help the Government by building houses for their own workers, the slum clearance may not be possible to achieve at a much quicker pace.

I come to Delhi. Delhi has a Master Plan. We do not now allow the development of industries and the slums anywhere as they like. Industrial areas have been located . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Are they together, industries and slums? You put them together.

SHRI P. S. NASKAR: What is a slum? The definition of slum is, it is a most congested and dirty place in the city. In a big city like Calcutta or Bombay, such places are within the industrial belt, not in the residential area, because so long the industrialists did not care to build houses for workers and that is why I said they are huddled in a sort of hovel. Delhi has the special problem of what you call 'Katras' and other places. It is a peculiar problem of Delhi. These are owned by private persons and industries. This Act was passed in 1956 to deal with such Katras in Delhi and this amending Bill has been brought to expedite or to remove certain difficulties.

Shri Chordia mentioned about two sections 10 and 37. I will explain and that will convince him why we want to bring the amendment. The working of the Act has revealed certain practical difficulties. In the case of slum areas in which all the buildings have to be demolished and reconstructed, section 10 of the Act lays down that the owner will be given an opportunity to re-develop the area according to the plans approved by the competent authority. The authority has no power to re-develop the area itself immediately after passing the clearance order. It can take up the development work under section 11 only after expiration of 12 months of the date of the slum clearance order, if the land is not in the process of being re-developed by the owner. There may, however, be cases in which, for reasons of urgency it may [Shri P. S. Naskar.] be necessary for the competent authority to re-develop selected slum areas without asking the owner to do so.

Again he referred to injunctions and one other hon. Member also mentioned about the power of withholding injunctions. As the Act is being administered for the last two years, we found there was a little practical difficulty and that is why this amendment has been brought. I can assure you that it has been brought in the best interests of the dwellers. Sometimes some people take advantage by taking injunction and the whole progress is delayed. It is desirable that the competent authority should be armed with adequate powers and the slum clearance schemes implemented expeditiously. The work of the competent authority has, however, been hampered by the issue of temporary injunctions by the civil courts in suits instituted against the competent authority. The existing provision of section 37 is not adequate. That is why this amendment to that particular section has been sought.

## श्री विमलकुमार मन्नालालजी चौरडिया:

मेरा प्रश्न केवल यही है कि जो इनजंक्शन दिया जाता है वह उचित श्राधारों पर दिया जाता है या अनुचित श्राधारों पर दिया जाता है? श्राखिर श्रापको क्यों तक्लीफ होती है? क्या बात है? क्या कोर्टस कानून के खिलाफ इनजंक्शम देती हैं? कोर्टस भी तो कानून के श्रंतर्गत काम करती हैं श्रीर हम भी चाहते हैं कि कान्न के अनुसार काम हो। ऐसी स्थिति में सिविल कोर्ट के ज्यूरिसडिक्शन से इसको बाग करना कहां तक उचित है? यदि हमारा काम ठीक है तो कोई कोर्ट इनजंक्शन दे नहीं सकती श्रीर श्रगर हमारा काम ग़लत है तो उनको इनजंक्शन देना चाहिये श्रीर लोगों को उसका लाभ उठाना चाहिये।

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You were not here. Mr. Dave replied to your point.

श्री मेहरचन्द खन्नाः जहां तक हमारा ताल्लक है, हम तो चाहते हैं कि जो गरीब लोग हैं और जो स्लम्स में रह रहे हैं उनका हम जिननी भी जल्दी हो सके कोई इन्तजाम करें श्रौर उनको रहने के लिये कोई ग्रन्छी जगह दें। लेकिन इसकी वजह से न हम जल्दी कहीं इम्प्रवमेंट कर पाते हैं ग्रीर न डेवलपमेंट कर पाते हैं क्योंकि यह किस्सा बहुत लम्बा चलता है। मैंने तो समझा था कि चौरड़िया साहब भी मेरी तरह यह चाहते हैं कि गरीबों का भला हो ग्रौर उनको पूरी सहायता मिलनी चाहिये । लेकिन मुझे श्रफसोस हुन्ना कि जो बचारे हरिजन हैं, बैकवर्ड क्लास के जोग हैं, ग़रीब लोग है, उनको हम बसाने की कोशिय करते हैं, फिर भी वह हमारी मुखालिफत करते हैं।

उपसभाष्यक्ष (श्री महाबीर प्रसाद भागंव): चौरड़िया शाहब वकील भी तो हैं।

SHRI P. S. NASKAR: Mr. Chordia spoke about unauthorised construction in the slum areas. If Mr. Chordia would look into the Bill, he will find that one of the amendments, that we want, is to stop unauthorised constructions in the slum areas. The provision is there in the amendment.

Shai V. M. CHORDIA: I agree to the provision. परन्तु हमारीं परिस्थिति ऐसी है कि यहां पर हजारों लोग महीनों में आ रहे हैं, तो उनको आप कैसे चेक करेंगे । इधर आप उनकोहटायेंगे तो उधर वे अपना झंडा, डंडा गाड़ देंगे और यह कम चलता रहेगा।

SHRI P. S. NASKAR: That is a very big problem concerning all of us, as representatives of the country, not only the Government. I keep it out of this discussion.

Shri Deokinandan Narayan spoke very eloquently and said about decentralisation and spoke about the

population in the towns from the villages. He wants that the people should not come from the villages and there should be enough provision made for their livelihood in the villages, so that the towns may be spared these slums. That is a good proposal. Our Government wants to do everything to all the sections, especially for the weaker sections but it does not come within the purview of this measure. So I keep it out now b t I can assure Mr. Narayan that the c carance of these slums by the privite sector in this manner, as sought in the original Act as well as in this amendment, will help the Harijans-I am myself a Harijan for your information-to have better life and to be less exploited by the owners of the slums.

SHRI MEHR CHAND KHANNA: You are a Harijan owner.

SHRI P. S. NASKAR: Not ordy owner, I am a victim also.

SHRI MEHR CHAND KHANNA: According to Mr. Gaikwad . . .

SHRI P. S. NASKAR: For that provision has been in this Bill and in the original Act. When the original Bill was introduced in this House, it had the support from all the sections of the House and there was no voting and I do expect that the House will recommend that this measure goes to the Select Committee and as and when the Select Committee sends it back for the consideration of the House, the House will pass the measure as the House wants it. I say this because it is a humanitarian cause and it will help hundreds who suffer in the sense that people who are economically backward, they are exploited. With these words, Sir, I move that the motion be accepted.

THE VICE-CHAIRMAN (SHRI M P. BHARGAVA): The question is:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses of the Bill to amend the Slum Area (Improvement and Clearance) Act, 1956, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

- 1. Mirza Ahmed Ali,
- 2. Shri Dharam Prakash,
- 3. Kakasaheb Kalelkar,
- 4. Shri P. L. Kureel Urf Talib
- 5. Shri N. Sri Rama Reddy,
- 6. Shri Santokh Singh,
- 7. Kumari Shanta Vasisht, and
- 8. Shrimati Tara R. Sathe."

The motion was adopted.

# THE INCOME-TAX (AMENDMENT) BILL, 1963

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): Sir, I beg to move:

"That the Bill further to amend the Income-tax Act, 1961, as passed by the Lok Sabha, be taken into consideration."

This Bill seeks to amend section 33 of the Income-tax Act, 1961, relating to grant of development rebate, so as to increase the quantum of this rebate in respect of machinery or plant installed in the coal-mining industry during the three financial years from 1963-64 to 1965-66 from the existing rate of 20 per cent to 35 per cent of the cost of the new machinery or plant.

The object of this provision in the Income-tax Act for the grant of development rebate is to provide an incentive to assessees for making investment in new machinery or plant so as to promote the industrial development of India. The rebate takes the form of a deduction of an amount, calculated at a specified percentage